

(A)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**CUTTACK BENCH, CUTTACK**

O.A./T.A./R.A. No..... 837 199

Shyam Sunder Panda..... Applicant(s)

versus  
Union of India &c..... Respondent(s)

Sr. No.	Date	Order with Signature
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19.11.96

REGISTER

*Sw*  
Registrar

1. 21.11.96. Heard Sri N.R.Routray, counsel for the applicant and Sri Akhaya Kumar Mishra, Addl. Standing Counsel for the respondents. The relief claimed in this case is for a direction to the respondents to accord sanction for the O.T. allowance for the period from November, 1991 to November, 1993 in respect of his overtime duty allowance. Annexure-A/5 is the O.M. of the Director General, Doordarshan, New Delhi dated 8.8.1995 wherein it has been stated that the shift duty employees who were detained on overtime duty due to the exigencies of work for even more than 60 hours in a month could not be paid for the number of actual hours of overtime duty performed by them due to the ceiling of sixty hours. The Ministry has relaxed the ceiling and directed that the past bills for OTA arrears in respect of shift duty employees may be

1. P.O. for Rs 50/- filed.

Fees Regn. Please

*Rs*

19.11.96.

19.11.96  
50/- (g)

Registration  
*Sw*

For Admin

Please

*Rs*

20/11/96

Bench

N/S R.B. Motapahar  
U.K. Bhatt  
S. Sarkar  
CAT/1/11  
N.R. Routray  
S. Sahota  
S. Patra

Serial  
No. of  
OrderDate of  
Order

Order with Signature

O.A.No.837/96

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1 dt.21.11.96  
continued.

settled subject to the ciling of 100 hours of overtime in a calendar month. Annexures-A/6 and A/7 are the claims of similarly placed OTA claims forwarded to the Director General. Annexure-A/8 is the representation of the applicant himself before the Director, Doordarshan Kendra, Bhubaneswar, respondent No.3 furnishing him the details of excess OTA performed and requesting him for payment. By Annexure-A/7 the Director General's office has reiterated that the claims of the Drivers be settled in accordance with the order of the Directorate dated 3.8.1995. The applicant having prayed for payment of OTA for the excess hours of work performed, repeated his claim by Annexure-A/9 dated 13.5.1996 to the Director. Finding no response, he approached this Court for the relief as aforesaid. This is a simple matter which can be disposed of by issuing a direction to respondent No.3 before whom the claim of the applicant is pending.

Respondent No.3, Director, Doordarshan Kendra, Bhubaneswar is hereby directed to dispose of the OT claim of the applicant as per Annexures-A/8 and A/9 in accordance with the instructions at Annexure-A/5 within a period of six weeks from the date of receipt of a copy of this order. The O.A. is disposed of accordingly.

A copy of this order may be handed over to Sri Akhaya Kumar Mishra, Addl. Standing Counsel.

D.J.

*Hansim hash*  
Member (Administrative).